

[Shri Raghu Ramaiah.]
 to lay on the Table a copy each of the following:—

- (1) Annual Plan, 1969-70.
- (2) Annual Plan Progress Report—1967-68.

[Placed in Library. See No. LT-1894/69.]

PARLIAMENTARY COMMITTEES

MINUTES

SHRI BHALJIBHAI PARMAR (Dohad): I lay on the Table the Minutes of the Fifty-first to Fifty-fourth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

SHRI THIRUMALA RAO (Kakinada): I lay on the Table the Minutes of the sittings of the Estimates Committee relating to the following Reports:—

- (1) Sixty-eighth and Seventy-fifth Reports on the Ministry of Irrigation and Power—Kosi and Gandak Projects, respectively.
- (2) Seventieth Report on the Ministry of Railways—Railway Electrification Projects.
- (3) Seventy-second Report on the Ministry of Health and Family Planning and Works, Housing and Urban Development—Printing and Stationery Department (Stationery Wing).
- (4) Seventy-third Report on the Ministry of Shipping and Transport—Coastal Shipping.
- (5) Seventy-fourth Report on the Ministry of Shipping and Transport—Inland Water Transport.
- (6) Eighty-third Report on the Ministry of Health and Family Planning and Works, Housing and Urban Development—Printing and Stationery Department (Printing Wing).

SHRI BEDABRATA BARUA (Koliabor): I lay on the Table the Minutes of the Eleventh sitting of the Committee on Absence of Members from the Sittings of the House held during the current session.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 26th August, 1969, agreed without any amendment to the Delhi High Court (Amendment) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 13th August, 1969."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 26th August, 1969, agreed without any amendment to the Criminal and Election Laws Amendment Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 12th August, 1969."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 1969, which was passed by the